

**GOVERNMENT OF INDIA
COAL AND MINES
LOK SABHA**

UNSTARRED QUESTION NO:5947
ANSWERED ON:06.05.2002
REHABILITATION OF WORKERS OF GOLD MINES
M.H. AMBAREESH;PUTTASWAMY GOWDA

Will the Minister of COAL AND MINES be pleased to state:

- (a) the details of Gold Mines which have been closed by the Union Government, State -wise;
- (b) whether a large number of workers have been declared surplus; and
- (c) the steps taken to rehabilitate these workers?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COAL AND MINES (SHRI RAVI SHANKAR PRASAD)

(a) to (c) Bharat Gold Mines Limited (BGML) stands closed w.e.f. 1.3.2001 under Section 25(O) of Industrial Disputes Act, 1947 subject to the decision of High Court of Karnataka as the issue of winding up / closing of the company is subjudice in High Court of Karnataka. At the time of closure of the Company, there were 3556 employees. Any action consequent upon the closure of the Company including rehabilitation of workers etc. are subject to the orders of the High Court of Karnataka where the matter is subjudice.